

# NATIONAL HUMAN RIGHTS COMMISSION

## TOUR REPORT OF NHRC, INDIA DELGATION LED BY JUSTICE SHRI H.L. DATTU, CHAIRPERSON TO NEW YORK TO ATTEND THE TENTH SESSION OF THE UN GENERAL ASSEMBLY'S OPEN-ENDED WORKING GROUP ON AGEING FROM 15-18 APRIL, 2019.

A delegation from National Human Rights Commission comprising Justice Shri H.L. Dattu, Chairperson, NHRC and Shri Jaideep Govind, Secretary General, NHRC visited New York from 15-18 April, 2019 to attend the 10<sup>th</sup> Session of the UN Open-ended Working Group on Ageing (OEWGA). The Working Group on Ageing was established by the General Assembly by resolution 65/182 on 21 December 2010, for the purpose of strengthening the protection of the human rights of older persons.

2. The Working Group is mandated to examine the existing international framework of the human rights of older persons and identify possible gaps and how best to address them, including by considering, as appropriate, the feasibility of further instruments and measures.

3. In this regard, the OEWGA discussed and as a prelude to the Opening Session, Ms Amal Abou Rafeh, Chief, Programme on Ageing, UN Department of Economics and Social Affairs, in her opening remark said that the right to education finds its place in international human rights law and other international treaties. The Universal Declaration of Human Rights recognizes that everyone has

the right to education that shall be directed to the full development of the human beings. The International Covenant on Economic, Social and Cultural Rights (ICESCR) also provides for the right to education. The Committee on the ICESCR in its General Comment 13 affirms that the right to fundamental education extends to all those who have not yet satisfied their 'basic learning needs' and its enjoyment includes older persons as well. Fundamental education, therefore, is an integral component of adult education and lifelong learning. With this perspective, the 10<sup>th</sup> Session of the Open-ended Working Group focused on the Education, Training, Life-long Learning and Capacity Building; and social protection and social security (including social protection floors).

4. PMI, New York provided necessary logistic support and allowances to the NHRC, India during stay of the delegation at New York.

5. A copy of the detailed Work Schedule of the Meeting is attached as **Appendix-A** and the Side Events as **Appendix-B**. A few photographs captured during the sessions of the meeting are annexed as **Appendix-C**. The details of the agenda deliberations and video link to the presentation made by NHRC, India are available at <https://social.un.org/ageing-working-group/>.

6. Shri Jaideep Govind, Secretary General, NHRC also participated in a Preparatory Workshop on 14.4.2019 ahead of the meeting of the Working Group on Ageing which was organized by Asia Pacific Forum of NHRIs. NHRI of South Korea was coordinator of this Workshop. The Workshop was attended by NHRIs and NGOs from around the world with a view to plan joint strategies and

coordination in the meeting of the Working Group. Speaking slots were allotted to NIIRC, India during the Preparatory Workshop.

### **Background**

7. The Open-ended Working Group on Ageing was established by the General Assembly by Resolution 65/182 on 21<sup>st</sup> December, 2010, with the aim of examining the existing international human rights instruments concerning the protection and promotion of the human rights of older persons, identifying any existing legal or implementation gaps, challenges and exploring ways to address them. The Madrid International Plan of Action on Ageing adopted at the Second World Assembly on Ageing in 2002, serves as a reference point for policy-making with reference to issues concerning older persons.

### **Objectives**

8. The 10<sup>th</sup> Session of the Open-ended Working Group had the Agenda Item 6 : Follow-up to resolution 73/143 : Measures to enhance the promotion and protection of the human rights and dignity of older persons : best practices, lessons learned, possible content for a multilateral legal instrument and identification of areas and issues where further protection and action are needed. The aim of the session was to provide substantive inputs on the two focused areas, namely, "Education, Training, Life-long Learning and Capacity Building" and "Social Protection and Social Security (including social protection floors)".

9. Besides above, the Side Events included deliberations on topics "Live Well, Learn Well", "Our Voices, Our Rights", "Building Collaboration for a UN Decade of Healthy Ageing", "Towards a Comprehensive Architecture of Social Rights in Old Age", "Financing the Right to Social Security for Older Persons: Challenges and Policy Options", "The Normative Elements of a Right to Palliative Care for Older Persons", "Stakeholder Group on Ageing Africa : Our Context - Autonomy Independence and Rights of Older Persons", "Ageism : Where Are We? What is Next", "Being Old' Lapses in Protection for Older Men and Women Leads to Multiple Disadvantage, Increased Risk of Violence, Abuse and Exploitation", "Education doesn't end with Childhood", "Why it Matters: Artificial Intelligence (AI) for Older Persons", and "Exploring the Normative Elements of the Right to Autonomy and Independence" etc.

### **Work Schedule**

10. The Session commenced on 15<sup>th</sup> April, 2019 with welcoming speech by the Chair. The representatives of the UN, State Members of the United Nations represented by observers, NGOs, NHRIs and Experts were present. The main issue discussed in the 10<sup>th</sup> Session of Open-Ended Working Group on Ageing (OEWGA) was the never-ending need of human beings to learn, which is the basis of life-long learning - an organizing principle of education covering all phases of life and all forms of learning including formal, non-formal education and informal learning.

11. Ms Amal Abou Rafeh, Chief, Programme on Ageing, UN Department of Economics and Social Affairs introduced the subject

and spoke at length about the challenges that lie ahead. In this context, focusing on the need of learning and social issues of the aged persons, the substantive inputs were provided on the two focused areas - "Education, Training, Life-long Learning and Capacity Building" and "Social Protection and Social Security (including social protection floors)". Panel experts were also designated for these two important Sessions. A list containing their names along with CVs is placed at **Appendix-D:**

12. Chairperson, NHRC India, Justice Shri H.L. Dattu during the deliberations emphasized the need of the protection of elderly persons by providing basic amenities like shelter, food, medical care, maintenance and protection against abuse. The Constitution of India guarantees equality before law, equal protection of laws and non-discrimination to all persons, without exception.

13. Shri Jaideep Govind, Secretary General, NHRC, India spoke in the first session held on 16<sup>th</sup> April, 2019 on the Agenda Item 6 : "Focus Area : Education, Training, Life-long Learning and Capacity Building". He stated that the Constitution of India guarantees equality before law, equal protection of laws and non-discrimination to all persons, without exception. The NHRC, India in accord with the mandate provided under the PHR Act, 1993 has been monitoring the status of the rights of older persons, particularly on issues of equality and non-discrimination as well as violence, neglect and abuse. It monitors aspects concerning social protection, security, health-care, access to socio-economic programmes and other rights and entitlements of older persons.

14. Further, in his intervention, the Secretary General stated that the life-long learning is also a cherished goal of the Sustainable

Development Agenda. Lifelong learning plays a significant role in the active ageing of the older persons, their psychological well-being and in developing strong social connections.

15. He informed the gathering that in order to contribute to the Life-long Learning process, India, in the year 1966, formed the **Indian Education Commission**, which stated that "*Education does not end with schooling, but is a lifelong process. The adult needs an understanding of the rapidly changing world and the growing complexities of society.*" However, it remained dominated by the concept of adult literacy.

16. Further, he stated that continuing its efforts in the Life-long Learning process, the Government of India introduced in 1988 the **National Literacy Mission** to eradicate illiteracy; and in 1992, the **National Policy on Education** to provide a policy framework of the education system. **Continuing Education (CE) Programme** was launched to achieve the policy goals aimed to cater to the diverse learning needs and to create life-long learning environment. With a view to expand the scope of the CE Programme, Life-long Education and Awareness Programme Centres were designated in 2007.

17. Further, another variant of the National Literacy Mission was launched in the form of **Sakshar Bharat**, which provided functional literacy to non-literate and facilitated skill development and opportunities for neo-literates. In its efforts in the direction of life-long learning process, the Indian Government initiated the capacity building of the aged persons through **Integrated Programme for Older Persons, 2011 (revised in 2016)**. The **University Grants Commission (UGC)** – the highest statutory body of higher education

in India – formulated the **Guidelines on Life-long Learning and Extension**.

18. He highlighted that the above mentioned initiatives will promote life-long learning for elderly persons. There is, however, an urgent need to pay greater attention to the implementation aspects of this programme so that the intended benefits are reached to the needy. The Commission on its part is keeping a close watch.

19. Rosa Kornfeld-Matte, Independent Expert on Enjoyment of All Human Rights by Older Persons; Christoph Angster, Senior Policy Officer on Ageing, Federal Ministry of Labour, Social Affairs, Health & Consumer Protection; Tamara Nikolić, Assistant Professor, Department of Adult Education, University of Belgrade, Serbia; Lily Gray, Senior Liaison Officer, UNESCO; Maria Soledad Cisternas Reyes, Special Envoy of the UN Secretary-General of Disability & Accessibility; Mathias von Schwanenflügel, Professor & Director General for demographic change, older persons and social security, Ministry for Family Affairs, Senior Citizens, Women and Youth, Germany; Karen S. Gomez Dumpit, Commissioner on Human Rights, Philippines; Omobolanle Amaike, Lecturer with expertise in social gerontology, Department of Sociology, University of Lagos, Nigeria; Alana Margaret Officer, Senior Health Adviser, Department of Ageing & Life Course, WHO were the panelists for the session on "Education, Training, Life-long Learning and Capacity Building". They spoke at length on the need to focus on measures to enhance the promotion and protection of human rights and dignity of older persons. Emphasis was laid on identification of areas and issues where further protection and action is needed.

20. The panelists for the Second Session held on 17<sup>th</sup> April, 2019 for Agenda Item 6 : "Focus Area : Social Protection and Social Security (including social protection floors)" included Denise Hauser, Human Rights Officer, OHCHR; Rio Hada, Team Leader, Human Rights & Economic & Social Issues, OHCHR; Rosa Kornfeld-Matte, Independent Expert on Enjoyment of All Human Rights by Older Persons; Adriana Elizabeth Rovira Benitez, Director, National Institute for older persons, Uruguay; Himanshu Rath, Founder & Chairman, Agewell Foundation, India; Vinicius Carvalho Pinheiro, Special Representative to the United Nations & Director, ILO; Guhercan Vural, Associate Expert, Ministry of Family, Labour & Social Services, Turkey; Tatiana Moskalkova, High Commissioner for Human Rights, Russian Federation; Andrew Kavala, Civil Society Platform for Social Protection, Malawi; Rodrigo Jiménez, Lawyer & Consultant specialized in human rights of older persons, Costa Rica.

21. The panelists highlighted the world scenario of rapidly ageing population, and the plight that they are living in and challenges they face in realization of their human rights. They emphasized the imperative need for social protection and social security and gave exhaustive insights into the different dimensions of the problems.

22. While participating in the Second Session, Shri Jaideep Govind, Secretary General, NIIRC stated that in India, where the proportion of elderly population is on a steady rise, there is a growing concern of demographic ageing in spite of the phase of demographic dividend. The Government of India, acknowledging the need to formulate policies and programmes for elderly persons, took the first major initiative through the **National Policy on Older Persons (NPOP), 1999 (revised in 2016)**. It included schemes to promote



the concept of ageing at place and healthy ageing, setting up directorates of Old Persons in the state, training of medical and paramedical professionals in healthcare of the elderly. With regard to the social protection and security, the Indian Government has ensured effective participation of the elderly in the legislative framework by establishing the **National Council for Senior Citizens (NCSrC)** for formulation and implementation of the programmes for the elderly persons.

23. The Secretary General further informed that in order to oblige the children and relatives to look after welfare of the senior citizens, a legislation, viz. the **Maintenance and Welfare of Parents and Senior Citizens Act, 2007** is in existence in India. He also stressed on the **National Programme for Health Care of the Elderly (NPHCE)** launched in 2011, that deals with facilities for treatment of chronic, terminal and degenerative diseases being extended to the elderly persons through community based primary healthcare.

24. He drew attention of the participants to **Ayushman Bharat**, a health insurance scheme for citizens of India, launched in 2018 in order to provide healthcare facilities to the left-out especially women, children and the elderly without having put a cap on the family size and age. Information was also given about **Senior Citizen's Welfare Fund** established for promoting financial security, welfare of elderly widows, nutrition of senior citizens, old age homes, short stay homes and day care for senior citizens. The Secretary General also made a brief mention of the **Integrated Programme for Senior Citizens, National Old Age Pension Scheme, 2007** and **Annapurna Scheme** to provide financial assistance and food security to Below Poverty Line (BPL) elderly

persons. The audience was also briefed about the **Rashtriya Vayoshri Yojana (RVY)** of the Government of India to cater to the need of assistive technology and aids of senior citizens, especially senior citizens with disability.

25. The Secretary General further informed the OEWGA about the role that the National Human Rights Commission, India playing in providing social protection and security to the elderly persons. The Commission has a Core Group on Disability and Elderly Persons to assist the Commission in review and enforcement of the existing laws and Government policies. In 2018, the Core Group recommended the concerned Union Ministries of the Government to revise old age pension; nomination of a police official as a Nodal Officer in every police station for dealing with the issues concerning elderly persons; and replication of the Switzerland's "Time Bank Scheme".

26. In the end, the Secretary General reiterated that the demographic ageing requires attention and every Government should work along with their respective NHRIs towards formulation and proper implementation of laws and policies for realization of rights of the elderly.

27. During the session, the representatives on behalf of the State Parties, NGOs and other NHRIs made presentations and shared their best practices and elaborated the areas and issues where further protection and action is needed.

28. The Meeting focused on how to enhance the promotion and protection of human rights and dignity of older persons, best practices, lessons learnt, possible contents for a multilateral legal

instruments and identification of areas and issues where further action is needed.

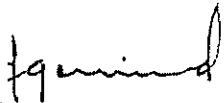
### **Conclusion**

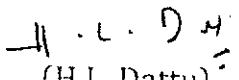
29. The Session was an enlightening and fruitful exercise to discuss various dimensions of human rights of the older persons. The Session provided an opportunity to all the participants, in particular, NHRIs on how to focus on the problems of the older persons as per their mandates. The best practices shared by the participants enhance the scope of the NHRIs to implement in day-to-day work.

30. The NHRC, India in accord with the mandate provided under the PHR Act has been monitoring the status of the rights of older persons, particularly on the issue of equality and non-discrimination as well as violence, neglect and abuse. It monitors aspects concerning social protection, security, healthcare, access to socio-economic programmes and other rights and entitlements of older persons. The Commission has also constituted a Core Group on protection and welfare of elderly persons to look into various aspects and issues pertaining to the rights of elderly persons. The Commission has also made valuable interventions in several cases of elderly persons and also come out with a publication entitled "Retiral benefits as a human rights: NRC initiatives".

31. The NHRC, India is concerned about the issues of elderly persons and is making all efforts for protection and promotion of their rights as guaranteed in the Constitution and make them enjoy their life in a dignified manner and get basic amenities like shelter, food, medical care and maintenance and protection against abuse.

32. The Secretary General stated that we have come a long way in strengthening our social protection and social security systems for the elderly persons, but major efforts are yet necessary to ensure that the right to social protection and security becomes a reality for all the elderly persons.

  
(Jaideep Govind)  
Secretary General, NHRC

  
(H.L. Dattu)  
Chairperson, NHRC

*Agenda - A*

United Nations

A/AC.278/2019/CRP.1



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**Open-ended Working Group on Ageing**

Tenth working session

15-18 April 2019

**Proposed Organization of Work**

<i>Date/time</i>	<i>Agenda item</i>	<i>Programme</i>
Monday, 15 April		Opening session
10 a.m. - 1 p.m.		<i>Chair: Ambassador Martin García Moritán</i> <i>Video message by the High Commissioner for Human Rights</i>
	Item 1. Election of officers	
	Item 2. Adoption of the agenda and other organizational matters	
	Item 3. Participation of national human rights institutions in the work of the Open-ended Working Group on Ageing	
	Item 4. Participation of non-governmental organizations in the work of the Open-ended Working Group on Ageing	
	Item 5. Measures to enhance the promotion and protection of the human rights of older persons	General discussion
3 p.m. - 6 p.m.	Item 5. (continued)	General discussion <i>Chair: (Vice-Chair) TBC</i>

<i>Date/time</i>	<i>Agenda item</i>	<i>Programme</i>
Tuesday, 16 April 10 a.m. – 1 p.m.	Item 6 Follow-up to resolution 73/143: measures to enhance the promotion and protection of the human rights and dignity of older persons: best practices, lessons learned, possible content for a multilateral legal instrument and identification of areas and issues where further protection and action are needed	<p><b>Focus Area: Education, Training, Life-long Learning and Capacity Building</b>  <b>Chair: (Vice-Chair) TBC</b></p> <p>Introduction of working document A/AC.278/2019/CRP.2  <i>Amal Abou Rafeh, Chief, Programme on Ageing, UN DESA</i></p> <p>Interactive expert panel discussion</p> <p><i>Panellists:</i>  <i>Rosa Kornfeld-Matte, Independent Expert on Enjoyment of All Human Rights by Older Persons</i>  <i>Christoph Angster, Senior Policy Officer on Ageing, Federal Ministry of Labour, Social Affairs, Health &amp; Consumer Protection, Austria</i>  <i>Tamara Nikolić, Assist. Professor, Department of Adult Education, University of Belgrade, Serbia</i>  <i>Lily Gray, Senior Liaison Officer, UNESCO</i></p> <p>Interactive discussion</p>
3 p.m. – 6 p.m.	Item 6. (continued)	<p><b>Focus Area: Education, Training, Life-long Learning and Capacity Building</b>  <b>Chair: (Vice-Chair) TBC</b></p> <p>Interactive expert panel discussion</p> <p><i>Panellists:</i>  <i>María Soledad Cisternas Reyes, Special Envoy of the UN Secretary-General on Disability &amp; Accessibility</i>  <i>Mathias von Schwanenflügel, Professor &amp; Director-General for demographic change, older persons and social security, Ministry for Family Affairs, Senior Citizens, Women and Youth, Germany</i>  <i>Karen S. Gomez Dumpit, Commissioner on Human Rights, Philippines</i>  <i>Omoholanle Amaike, Lecturer with expertise in social gerontology, Department of Sociology, University of Lagos, Nigeria</i>  <i>Alana Margaret Officer, Senior Health Adviser, Department of Ageing &amp; Life Course, WHO</i></p> <p>Interactive discussion</p>

<i>Date/time</i>	<i>Agenda item</i>	<i>Programme</i>
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Wednesday, 17 April Item 6. (continued)

10 a.m. - 1 p.m.

**Focus Area: Social protection and social security (including social protection floors)**  
*Chair: (Vice-Chair) TBC*

Introduction of working document  
A/AC.278/2019/CRP.3

*Denise Hauser, Human Rights Officer, OHCHR*  
*Rio Hada, Team Leader, Human Rights & Economic & Social issues, OHCHR*

Interactive expert panel discussion

*Panellists:*

*Rosa Kornfeld-Matte, Independent Expert on Enjoyment of All Human Rights by Older Persons*

*Adriana Elizabeth Rovira Benitez, Director, National Institute for older persons, Uruguay*

*Himanshu Rath, Founder & Chairman, Agewell Foundation, India*

*Vinicius Carvalho Pinheiro, Special Representative to the United Nations & Director, ILO*

Interactive discussion

3 p.m. - 6 p.m.

Item 6. (continued)

**Focus Area: Social protection and social security (including social protection floors)**  
*Chair: (Vice-Chair) TBC*

Interactive expert panel discussion

*Panellists:*

*Guhercan Vural, Associate Expert, Ministry of Family, Labour & Social Services, Turkey*

*Tatiana Moskalkova, High Commissioner for Human Rights, Russian Federation*

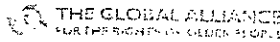
*Andrew Kavala, Civil Society Platform for Social Protection, Malawi*

*Rodrigo Jiménez, Lawyer & consultant specialized in human rights of older persons, Costa Rica*

Interactive discussion

<i>Date/time</i>	<i>Agenda item</i>	<i>Programme</i>
Thursday, 18 April 10 a.m. – 1 p.m.	Item 6. ( <i>continued</i> )	<p>Follow-up to resolution 73/143: Follow-up of the focus areas of the ninth working session – Discussion on normative inputs  <i>Chair: Ambassador Martín García Moritán</i></p> <p>Introduction of working document  A/AC.278/2019/CRP.4  <i>Amal Abou Rafeh, Chief, Programme on Ageing, UN DESA</i>  <i>Rio Hada, Team Leader, Human Rights &amp; Economic &amp; Social Issues Section, OHCHR</i></p> <p>Interactive discussion</p>
3 p.m. – 6 p.m.	Item 7. Other matters	<p><b>Other matters</b>  <i>Chair: Ambassador Martín García Moritán</i></p> <p>Discussion on the way forward</p> <p>Selection of focus areas for the next working session of the Open-ended Working Group on Ageing</p>
	Item 8. Provisional agenda for the eleventh working session of the Open-ended Working Group on Ageing	<p><b>Provisional agenda for the next working session of the Open-ended Working Group on Ageing</b></p> <p>Consideration of the draft provisional agenda</p>
	Item 9. Adoption of the report	<p><b>Adoption of the report</b></p> <p>Closing</p>





Preparatory Workshop ahead of the 10<sup>th</sup> session  
of the UN Open-Ended Working Group on Ageing (OEWG10)

Date and time: Sunday 14<sup>th</sup> April 2019, 13:00 to 18:00  
(Please note that no lunch will be served only light refreshments)  
Location: AARP offices, 750 Third Avenue, 31st floor, between 46th and 47th street, NYC  
Participants: Non-governmental Organisations (NGOs)  
National Human Rights Institutions (NHRIs)

Join the conversation on Twitter: #OEWG10

Background:

In the 10<sup>th</sup> OEWG session from 15-18<sup>th</sup> April 2019, UN Member States will engage in a substantive debate about two new focus areas of **Social protection and social security including social protection floors, and Education, training, lifelong learning and capacity-building**. There will also be discussions on normative elements on the two focus areas that were discussed in the 9<sup>th</sup> session of the OEWG, **Long term care and palliative care, and Independence and autonomy**.

Aims of the Workshop:

- To support NGO and NHRI engagement in the OEWG process and OEWG10
- To strengthen connections among NGOs and NHRIs

DRAFT PROGRAMME (Speakers TBC)

13:00-13:30	Welcome by organisers and sponsors
13:30-13:40	Setting the scene
13:40-14:40	<ul style="list-style-type: none"> <li>- The OEWG process - state of play</li> <li>- Updates and practical information about OEWG10</li> </ul>
15:10-16:10	Campaigning workshop
16:10-17:10	Strategy for OEWG10 and beyond <ul style="list-style-type: none"> <li>- Joint statements for OEWG10</li> <li>- Intersessional activities</li> <li>- Agree actions and objectives</li> </ul>
17:15-17:30	Programme for the week ahead

Register here: <https://preparing-for-oewg10.eventbrite.co.uk>

Contacts:

Ellen Graham, GAROP Secretariat Coordinator: [ellen.graham@rightsofolden.com](mailto:ellen.graham@rightsofolden.com) or  
Susan Somers, NGO Committee on Ageing NY: [ssomers5@nycol.com](mailto:ssomers5@nycol.com)

Annexure - B

High Level Panel of Experts (HLPE) to the High Level Group of Experts on Ageing (HLGE)  
 15-16 April 2019, UN Headquarters, New York

Time	Room	Title	Organizers
<b>Monday 15 April 2019</b>			
9:00 am - 9:45 am	CR. B	Daily Briefing for NGOs	Global Alliance for the Rights of Older People and NGO Committees on Ageing, NY, Geneva, Vienna
1:15 pm - 2:30 pm	CR. 7	Live Well, Learn Well: an International Inter-sectoral Discussion on Income Security and Lifelong Learning	International Longevity Centre Canada
1:15 pm - 2:30 pm	CR. B	'Our Voices, Our Rights!' – What Older People Say about the Normative Elements of their Right to Autonomy and Independence	Global Alliance for the Rights of Older People; Permanent Mission of Rwanda
3:00 pm - 4:15 pm	CR. B	Building Collaboration for a UN Decade of Healthy Ageing	WHO; UNDESA and OHCHR
<b>Tuesday 16 April 2019</b>			
9:00 am - 9:45 am	CR. B	Daily Briefing for NGOs	Global Alliance for the Rights of Older People and NGO Committees on Ageing, NY, Geneva, Vienna
11:30 am - 12:45 pm	CR. B	Towards a Comprehensive Architecture of Social Rights in Old Age	HelpAge Deutschland
1:15 pm - 2:30 pm	CR. 7	What Happens in Between? New Developments Discussed in International Meetings and Their implications for the DEWGA	Permanent Mission of Austria
1:15 pm - 2:30 pm	CR. 9	Financing the Right to Social Security for Older Persons: Challenges and Policy Options to Expand Coverage	OHCHR; OIT; Permanent Mission of Portugal; Permanent Mission of Slovenia
1:15 pm - 2:30 pm	CR. B	The Normative Elements of a Right to Palliative Care for Older Persons	International Association for Hospice and Palliative Care

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Time	Room	Title	Organizers
<b>Wednesday 17 April 2019</b>			
9:00 am - 9:45 am	CR. B	Daily Briefing for NGOs	Global Alliance for the Rights of Older People and NGO Committees on Ageing, NY, Geneva, Vienna
1:15 pm - 2:30 pm	CR. 7	Stakeholder Group on Ageing Africa: Our Context -- Autonomy, Independence and Rights of Older Persons	UNDESA; DOF, IFA, HelpAge International and INPEA
1:15 pm - 2:30 pm	CR. D	Ageism: Where Are We? What Is Next?	European Union; HelpAge International; WHO and AGE Platform Europe
1:15 pm - 2:30 pm	CR. B	'Being Old' Lapses in Protection for Older Men and Women Leads to Multiple Disadvantage, Increased Risk of Violence, Abuse and Exploitation	International Network for the Prevention of Elder Abuse
<b>Thursday 18 April 2019</b>			
9:00 am - 9:45 am	CR. B	Daily Briefing for NGOs	Global Alliance for the Rights of Older People and NGO Committees on Ageing, NY, Geneva, Vienna
11:30 am - 12:45 pm	CR. B	Education Doesn't End with Childhood	International Association of Gerontology and Geriatrics
1:15 pm - 2:30 pm	CR. 7	Why it Matters: Artificial Intelligence (AI) for Older Persons	UNDESA; ITU and AARP
1:15 pm - 2:30 pm	CR. B	Exploring the Normative Elements of the Right to Autonomy and Independence	HelpAge International; National Association of Community Legal Centres Australia; AGE Platform Europe



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Annexure - C

Chairperson, NHRC, India with Ms. Anal Abou Rafek, Chief Programmer on Ageing.















At the side event.







## Bios of Panel Experts

10<sup>th</sup> Working Session

15-18 April 2019, Conference Room 4, United Nations Headquarters, New York

### Rosa Kornfeld Matte

Independent Expert



Rosa was appointed in May 2014, as the first Independent Expert on the enjoyment of all human rights by older persons. Rosa served as the National Director of the Chilean National Service of Ageing, where she designed and implemented the National Policy on Ageing. She has a long career as an academic and is the founder of the programme for older persons at the Pontifical Catholic University of Chile.

### Christoph Angster

Senior Policy Officer on Ageing, Austria



Christoph is the Senior Policy Officer on Ageing in the Federal Ministry of Labour, Social Affairs, Health & Consumer Protection in Austria. Christoph joined the Ministry in 2017 and has worked in the areas of International and European relations, focusing on ageing and volunteering policies. He is also part of the presidential office for the Austrian Presidency of the European Council. Before joining the Ministry, Christoph worked as scientific officer at the Austrian Society for European Politics focusing on demographic developments, migration and environmental politics. Christoph holds a degree in Political Science from the University of Vienna.

### Tamara Nikolić

Assistant Professor, Serbia



Tamara is an Assistant Professor in the Department of Adult Education at the University of Belgrade in Serbia. Tamara developed a series of workshops such as 'Let's Develop' to promote social therapeutics among professionals of various fields in Serbia. She has published over 40 scholarly papers. Tamara has an undergraduate and Master's degrees in Andragogy, both from the University of Belgrade. She also earned a degree in Human Relations from the University of Nottingham. Her doctorate is in the field of Adult Education, specifically Leisure Education.

60+

Get Involved! Find out more about our work on Ageing: <http://social.un.org/ageing>  
 More on the OEWG10: <http://bit.ly/OEWG10>



Open-ended Working Group on Ageing  
for the purpose of strengthening the protection  
of the human rights of older persons



HUMAN RIGHTS



**Lily Gray**  
Senior Liaison Officer, UNESCO

Lily is the Senior Liaison Officer at UNESCO New York Office. Lily is responsible for promoting UNESCO's programmes in the fields of education, culture and social sciences. Her work focuses on major global education related partnerships; improving relevance of the cognitive, behavioural and social skills of young people including through education for sustainable development and global citizenship. Before joining UNESCO, Lily worked for the Ministry of Foreign Affairs of Bulgaria, where she served as a diplomat responsible for the human rights and humanitarian issues at the United Nations. Lily holds an MSc. in International Relations from the University of Sofia, Bulgaria.



**María Soledad Cisternas Reyes**  
Special Envoy

María was appointed by the United Nations Secretary-General as his Special Envoy on Disability and Accessibility. María was also Chair of the Committee on the Rights of Persons with Disabilities of the United Nations and recipient of the National Prize of Human Rights from 2014 to 2015. She was an expert before the ad hoc committee that developed the United Nations Convention on the Rights of Persons with Disabilities, for which she is also the rapporteur for individual complaints. María is the director of several legal and interdisciplinary projects, as well as an author of various publications, and an exhibitor at national and international conferences. She has a Law and a Master's degree in political science, Universidad Católica de Chile.



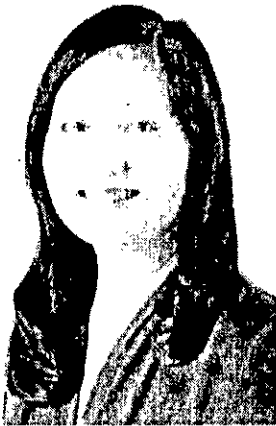
**Matthias von Schwanenflügel**  
Director General, Division of Demographic Change,  
Older People and Welfare, Germany

Matthias is the Director General of the Division of Demographic Change, Older People and Welfare in the Federal Ministry of Family Affairs, Senior Citizens, Women and Youth in Germany. From 2010 to 2014, he was Head of the Household, Legal and Telematics Division and, from 2005 to 2010, Head of the Nursing Care Sub-Division of the Federal Ministry of Health, where he had been working in various departments since 1991. Matthias holds a doctorate in law and was a consultant at the US Department of Health and Human Services in 2011 and is a lecturer at the Universities of Münster and Bremen.

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**Karen S. Gomez Dumpit**  
Commissioner on Human Rights, Philippines

Karen is the Philippines Commission on Human Rights. She worked at the Commission through various career posts spanning 25 years. Karen was the first director of the Commission's Child Rights Center, engaging with stakeholders on discussions on Juvenile Justice, which paved the way for consolidation of Philippine Action for Youth Offenders GO-NGO coalition. Karen's efforts with key national partners resulted in the establishment of a minority age in the country, sparing children from the death row. Karen has a degree in AB Communication Arts from De La Salle University, a Masters in Public Management from the Development Academy of Philippines, and a Masters of Science in Human Rights from London School of Economics and Political Science.



**Omobolanle Amaike**  
Associate Professor, Nigeria

Omobolanle (Bola) Amaike is an Associate Professor of Sociology with focus on Social Gerontology and Development Studies. Since joining the University of Lagos, Bola has conducted extensive research in Sociology (Gerontology and Development) and mentored colleagues and students in those fields. Bola is widely published in both local and international journals, with over 30 publications to her credit. She obtained her undergraduate degree (B.Sc.) in Sociology and Masters in Sociology, as well as a Ph.D. in Sociology from the University of Lagos, Nigeria.



**Alana Margaret Officer**  
Senior Health Adviser, WHO

Alana is the Senior Health Adviser at the Department of Ageing and Life Course in WHO Geneva. Alana's academic background spans podiatric medicine applied science and public health. Prior to joining WHO, Alana held several clinical, technical and managerial positions working on health, disability, rehabilitation and development in West and Central Africa, Europe, South Asia, the Middle East and the Western Pacific. She coordinated the Disability and Rehabilitation team, where she led the development of landmark resources like the WHO global disability action plan 2014–2021: Better health for all people with disability (2014), the World report on disability (2011) and the Guidelines on community-based rehabilitation (2010). At the Department of Ageing and Life course, Alana lead the development of the World Report on Ageing and Health 2015. She currently oversees the organizations work on age-friendly environments including the Global Network on Age-friendly Cities and Communities as well as the Global Campaign to Combat Ageism. Alana also coordinates, on behalf of the Department, the development of the Decade of Healthy Ageing (2020-2030).

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Open-ended Working Group on Ageing  
for the purpose of strengthening the protection  
of the human rights of older persons



HUMAN RIGHTS



**Rosa Kornfeld Matte**  
Independent Expert

Rosa was appointed in May 2014, as the first Independent Expert on the enjoyment of all human rights by older persons. Rosa served as the National Director of the Chilean National Service of Ageing, where she designed and implemented the National Policy on Ageing. She has a long career as an academic and is the founder of the programme for older persons at the Pontifical Catholic University of Chile.



**Adriana Elizabeth Rovira Benitez**  
Director,  
National Institute for Older Persons, Uruguay

Adriana is the Director of the National Institute for Older Persons in Uruguay. Prior to this position, Adriana was an advisor on ageing policies at the Dirección Nacional de Políticas Sociales of the Ministerio de Desarrollo Social. Since 2012, she was assigned as director of the Instituto Nacional de las Personas Mayores from the Ministerio de Desarrollo Social, which is the governing institute for ageing policies. From 2009 to 2014, Adriana was spokesperson for ageing related matters for the South Region of the Red Interamericana Intergubernamental de Cooperación Técnica (RIICOTEC). Adriana is a psychologist and a Masters graduate from the Universidad de la República in Uruguay. She is also a PhD candidate in the Faculty of Psychology at the University.



**Himanshu Rath**  
Founder and Chair, Agewell Foundation, India

Himanshu is Founder and Chair of Agewell Foundation in India. Himanshu is a distinguished social communicator and activist, who has initiated several innovative projects. He produced communication modules in issues concerning older people including at the local and global levels. Himanshu founded Agewell Foundation in 1999 with the aim to extend a helping hand towards old people and advocate for their needs and rights. He has consistently used his skills to bridge the gap between younger and older generations to ensure a better future. Under his leadership, Agewell Foundation has established a nationwide network of 87,000+ volunteers spread across 718 districts in India. Agewell has also conducted several research projects to advocate for the needs and rights of vulnerable older persons. Himanshu has also been an active participant in deliberations on age related issues at United Nations Economic and Social Commission for Asia and the Pacific (UNESCAP).



**Vinicius Carvalho Pinheiro**  
Special Representative and Director, ILO



Vinicius Carvalho Pinheiro is the Special Representative to the United Nations and the Director of ILO New York Office. Vinicius is responsible for issues related to the world of work at the UN, including the areas of employment and decent work, social protection, labour migration, youth employment, child and forced labour, gender economic empowerment, working conditions and labour rights. Prior to joining ILO, Vinicius was the National Secretary for Social Security of Brazil (1999-2002). He taught in the Economics Department of the University of Brasilia and has authored various articles in the area of pensions and social protection. Vinicius is an Economist and has a Masters degree in Political Science from the University of Brasilia and specializations in Public Administration and Public Policies (National School of Public Administration, Brasilia).

**Guhercan Vural**  
Associate Expert,  
Ministry of Family, Labour & Social Services, Turkey



Guhercan Vural is an Associate Expert at the Ministry of Family, Labour and Social Services in Turkey. Guhercan works within the General Directorate of Services for Persons with Disabilities and Older People. The department focuses on older persons' participation in society, including identifying barriers and solutions related to care services for older persons. Guhercan holds a Masters Degree in Management and Organizational Behaviour from the Hacettepe University Institute of Social Sciences and a degree in Business Administration from the same University.

**Tatiana Moskalkova**  
High Commissioner for Human Rights, Russian Federation



Tatiana Moskalkova is the High Commissioner for Human Rights in the Russian Federation. Tatiana is a lawyer, teacher, and politician. She has been Russia's Commissioner for Human Rights since 2016. Tatiana is the Deputy of the State Duma of the Federal Assembly of the Russian Federation V and VI convocations. She holds a Doctor of Law and PhD and is an Honoured Lawyer in Russia. Tatiana is also a retired Major-General in the police.

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### **Andrew Kavala**

Chair, Civil Society Platform for Social Protection, Malawi

Andrew Kavala is the Chairperson of Civil Society Platform for Social Protection, Malawi. Andrew holds a Bachelor of Social Science and a Master of Business Administration (MBA), both from the University of Malawi. He currently leads Malawi's age network, the Malawi Network of Older Persons' Organizations (MANEPO) as Country Director. MANEPO is an umbrella body coordinating over sixty (60) civil society organisations whose aim is to help older people claim their rights, challenge discrimination and overcome poverty to enable them to lead dignified, secure, active and healthy lives. Andrew is also one of the Founding Directors (Trustees) for Southern Africa Regional Age Network (SARAN).



### **Rodrigo Jiménez Sandoval**

Lawyer, Costa Rica

Rodrigo Jiménez Sandoval is a lawyer and consultant specialized in women rights, rights of people with disabilities, older people and children, indigenous people and LGBTTI population. Rodrigo studied Law at the University of Costa Rica and since 1984 has been Professor of International Law at the Autonomous Central American University (UACA). For over ten years, Rodrigo worked as legal advisor for many Costa Rican NGOs, including the Helen Keller Association, the Down Syndrome Association, and the Costa Rican Association of Handicapped People. He was also a board member of the National Rehabilitation Council and of the National Rehabilitation Patronate. For 8 years, Rodrigo served as an international consultant for the Inter-American Institute of Human Rights at the Cambridge University Press. He has also worked for UNDP, the World Bank, and the Fundación Arias para la Paz y el Progreso Humano. Since 1995, he has been Sub-Director of the Women, Justice, and Gender Program of ILANUD. He has written various books and many magazine articles on persons with disabilities and women's rights. Rodrigo has a degree in Education, and a Master's in Business Studies.